

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:702  
ANSWERED ON:24.11.2009  
MODIFICATION OF CBFC RULES  
Aaron Rashid Shri J.M.

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) Whether the Government proposes to restrain the depiction of excessive violence in films and amend the rules of the Central Board of Film Certification (CBFC)
- (b) If so, the details thereof;
- (c) If not, the reasons therefor;
- (d) Whether there is any proposal to extend the said rules to regional language films also and;
- (e) If so, the details thereof; and
- (f) The other steps taken/being taken by the Government to prevent the depiction of excessive violence and obscenity in films?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C.M. JATUA)

(a), (b) & (c) : Central Board of Film Certification (CBFC) certifies films in accordance with the provisions of the Cinematograph Act, 1952 and Rules and Guidelines framed thereunder. Some of the Guidelines regarding violent scenes are as under:

# anti-social activities such as violence are not glorified or justified.

# pointless or avoidable scenes of violence, cruelty and horror, scenes of violence primarily intended to provide entertainment and such scenes as may have the effect of desensitising or dehumanising people are not shown.

# Scenes showing involvement of children in violence as victims or as perpetrators or as forced witness to violence, or showing children as being subjected to any form of child abuse are not presented needlessly.

(d) & (e) : The Guidelines for certification of films for public exhibition are applicable to all the films that come to CBFC for certification.

(f) : Does not arise in view of replies to parts (a), (b), (c), (d) & (e) above.